Demand for take-over of Sawai Madhopur Cement Ltd.

*461. SHRI YOGENDRA SHARMA : SHRI BHUPESH GUPTA : SHRI LAKSHMAN MAHAPA-TRO :

SHRI BIR CHANDRA DEB BARMAN :

SHRI SANAT KUMAR RAHA:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that I.N.T.U.C. has demanded Government take-over of Sawai Madhopur Cement Ltd. of M/s. Jaipur Udyog Ltd. in Rajasthan;
- (b) whether Government are aware of the allegations of malpractices and mismanagement of this concern; and
- (c) what action, if any, has been taken by Government in the matter?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI) : (a') Yes, Sir,

(b) and (c) In the various representations received by the Government from trade union organisations and workers' representatives, allegations of malpractices and mismanagement of the Sawaimadhopur cement factory have been made. The immediate task before the Government, however, is the restart of the factory in cider to ensure employment to some 4,000 workers as also resumption of production of this essential commodity. this connection, the factory has been visited by representatives of the Department of Company Affairs, the D.G.T.D. and the State Bank of India with a view to assessing the problems and take suitable steps to facilitate restarting of the factory. The State Bank is currently examining a proposal to extend financial assistance to the factory, subject to certain changes in management. Action as permissible under the law will be taken against those found guilty where it is established that there have been violations of law.

Compensation to formal coal mine owners

*462. SHRI B. R. MUNDA:
SHRIMATI SARASWATI PRADHAN:
SHRI N. H. KUMBHARE:

Will the Minister of ENERGY be pleas ed to state:

- (a) whether Government have paid any compensation for machines and other equipment taken over from the former coking coal mine owners;
- (b) if so, the details of the payment that has been made and the mode of payment; and
- (c) if not payment has been made so far, by when Government propose to finalise the payment?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) and (b) The Government paid in cash on the 30th March, 1973, the entire amount provided in the Coking Coal Mines (Nationalisation) Act, 1972, for the nationalisation of 214 coking coal mines and 12 coke oven plants covered under that Act, to the Commissioner of Payments, Dhanbad, who is an officer appointed by the Government under that Act, for disbursement to the erstwhile owners after the settlement of claims against them, in accordance with the procedure laid down for this purpose in that Act.

(c) Does not arise.

Indian Association for Cultivation of Science, Calcutta

*463. SHRI NABIN CHANDRA BURAGOHAIN: DR. RAJAT KUMAR CHAK-RABARTI:

Will the Minister of PLANNING be pleased to state:

(a) Whether Government have a proposal to declare the Indian Association for the Cultivation of Science, Calcutta, where